

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2139
TO BE ANSWERED ON 07.08.2025

National Plastic Waste Reporting Portal

2139. DR. KAVITA PATIDAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) Whether the Ministry plans to make the National Plastic Waste Reporting Portal mandatory for all local bodies and Panchayats;
- (b) if so, the details thereof;
- (c) the targets set under the initiative and the expected timeline for their achievement;
- (d) the measurable impact of the plastic ban and recycling efforts since the introduction of Extended Producer Responsibility (EPR) Guidelines;
- (e) whether there is any penalty mechanism for non-compliance; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c): As per Plastic Waste Management (Amendment) Rules, 2024, notified on 14th March, 2024, every urban local body and Panchayat at District Level shall prepare and submit annual report in the prescribed form online by the 30th June every year to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned. The mandatory online submission of annual reports is a transformational step in moving away from multi step physical reporting. The National Plastic Waste Reporting Portal was launched on 5th June 2025.

(d): The Ministry of Environment, Forest and Climate Change notified Plastic Waste Management (Amendment) Rules, 2021, on 12th August 2021, prohibiting identified Single Use Plastic (SUP) items, which have low utility and high littering potential, with effect from 1 July 2022. Regular enforcement drives have been undertaken to enforce ban on identified single use plastic items by CPCB/SPCB/PCC along with local authorities across the country. As per details provided by SPCB/PCC and details available at SUP compliance monitoring portal, a total of 8,61,740 inspections have been conducted and 1985 tonnes of banned single use plastic items have been seized and a total of Rs. 19.82 crores of fine has been levied during the period July, 2022 to July, 2025.

The ban on identified single use plastic items has triggered development of innovative eco-alternatives. Central Government, State Governments and local authorities have taken steps on moving towards eco-friendly alternatives. Based upon the information provided by State

Pollution Control Boards and Pollution Control Committees, the Ministry of Environment, Forests and Climate Change and Central Pollution Control Board have prepared a “Compendium of Manufacturers / Sellers of Eco-alternatives to Banned Single Use Plastic Items”, which was launched on World Environment Day, 2025. The compendium provides details of nearly 1000 units spread across the country. In keeping with the development of eco-alternatives, Bureau of Indian Standard had earlier notified Indian Standard IS 18267 for Food Serving Utensil Made from Agri By-Products.

As per Centralized EPR portal on plastic packaging, 51838 Producers, Importers and Brandowners and 2948 Plastic Waste Processors are registered on the portal. Since the notification of Extended Producer Responsibility (EPR) Guidelines on plastic packaging on 16th February 2022, nearly 157 lakh tonnes of plastic packaging waste has been recycled.

(e) & (f): The Plastic Waste Management Rules have a separate provision for imposition of Environmental Compensation based upon polluter pays principle, on persons who are not complying with the provisions of these rules as per Guidelines notified by Central Pollution Control Board. The CPCB has issued the revised Guidelines for Assessment of Environmental Compensation in August 2024. Actions have also been taken by concerned authorities in States/UTs on the deviations, which include seizure of banned single use plastic items and levy of penalty, as per law.
